
(2020) 02 DEL CK 0320

In the Delhi High Court

Case No : Criminal Writ Petition No. 581 Of 2020, Criminal Miscellaneous
Application No. 4408 Of 2020

Rohit & Ors

APPELLANT

Vs

State & Anr

RESPONDENT

Date of Decision : 28-02-2020

Acts Referred:

Indian Penal Code, 1860 — Section 406, 498A

Citation : (2020) 02 DEL CK 0320

Hon'ble Judges : Brijesh Sethi, J

Bench : Single Bench

Advocate : Pallavi Sharma Kansal, Saurabh Kansal, Ashu Chaudhary, Amanpreet Singh, Rahul Mehra

Final Decision : Disposed Of

Judgement

Brijesh Sethi, J

Quashing of FIR No. 0344/2017, under Sections 498A/406 IPC, registered at police station Dwarka South, Delhi is sought on the ground that the

matrimonial dispute stands amicably settled between the parties and petitioner No.-1/husband and respondent No.2/wife are living together happily for the last two years.

Petitioner No.1/ husband and respondent No.2/wife are present in Court and they have been duly identified by Investigating Officer of this case.

Respondent No.2, present in Court, submits that the dispute with petitioners has been amicably resolved and she is happily and peacefully living with

petitioner no.1/husband and therefore, the FIR in question and proceedings emanating therefrom be quashed.

In view of the fact that respondent No.2, who is the complainant of FIR in

question, is happily living with petitioner No.1/husband, FIR No. 0344/2017, under Sections 498A/406 IPC, registered at police station Dwarka South, Delhi and proceedings emanating therefrom, are hereby quashed qua petitioners.

Petition alongwith pending application is disposed of accordingly.

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